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F. No. 12-81 / CESTAT/CPIO-ND/VPP/2017  
Customs Excise and Service Tax Appellate Tribunal  
West Block No 2, R.K. Puram, New Delhi-110 066

Dated. 15/9/17  
ID No. 12-81/2017

To, Harshad Talera  
Smart Inn,  
1226/2 Shivaji Nagar,  
Off Apte Road,  
Pune - 411004

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No.                      Dt. 08/09/2017 and our ID No. 12-81/17 the information received from DR(customs) containing 01 Pages is enclosed herewith for your reference please.


You are, Therefore, requested to please acknowledge the receipt and deposit Rs. 162/- (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

o/c

CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL  
15 SEP 2017  
SIGN. (DISPATCH SECTION)

  
(V.P. Pandey)  
Central Public Information Officer

CUSTOMS, SERVICE TAX & ANTIDUMPING BRANCH

3

I.D.No.12-81 /2017  
Dated : 13/09/2017

Subject :- Sh. Harshad Teleran, RTI application No. dated 29/08/2017.

Reference:- CPIO I.D. No. 12-81/2017 Dated 08/09/2017 filed by Sh. Harshad Telera.

Kindly refer to Sh.Harshad Telera R.T.I. application dated 29/08/2017.

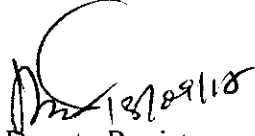

The available information is as under:-

- (1) In this regard it is to inform that copy of IOO No,02/GB/ST/2015 dated 27/03/2015 consisting of 46 pages No. 36-81 is enclosed.
- (2) Copy of Appeal Petition No.ST/52528/2015 consisting of 35 pages No. 1-35 is enclosed.

Total No. pages= 81.


The CPIO is requested to transmit the same to the applicant.

Encl: 81-Pages

  
Deputy Registrar  
Customs Branch  


Head Clerk

To  
✓ CPIO,CESTAT,  
Delhi

  
13/9/17

(2)

**F. No. 12-81 / CESTAT/CPIO-ND/VPP/2017**  
**Customs Excise and Service Tax Appellate Tribunal**  
**West Block No 2, R.K. Puram, New Delhi-110 066**

Dated:- 8/9/17

ID No. 12-81/17

Subject: Information sought under RTI Act, 2005.

Sir/Madam,


Please refer to RTI application No. \_\_\_\_\_ dated 5/9/17 of Shri /Smt. Harshad Talera under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) and Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application No. \_\_\_\_\_ dated 5/9/17 CPIO ID No. 12-81/17 is forwarded herewith to the you as deemed CPIO with the request to provide the correct and para wise information/inspection on or before 20/09/17 directly to the applicant and intimate the undersigned within the stipulated time failing which, you will be responsible for delay and penalty if any, under section 20 of RTI Act. You are, further requested to follow OM No.12/31/2013-IR dated;12.02.2013 circulated on 23.05.2013.

If the information is not with your section or you, please reply from where it may be retrieved, without delay.

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

Encl: As above.

  
(V.P. Pandey)

Central Public Information Officer

Copy to:

1. DR (Customs & ST Branch)

2. \_\_\_\_\_

3. \_\_\_\_\_

4. Harshad Talera  
Smart Inn,  
1226/2 Shivaji Nagar,  
Off Apte Road,  
Pune - 411004

11/09/17

11 SEP 2017

5/9/17

①

Application under RTI Act, 2005

August 29, 2017

IO- 12-81/2017

The Registrar  
Customs, Excise & Service Tax Appellate Tribunal,  
West Block-2,  
R K Puram,  
New Delhi-110066

Dear Sir, Ref: Appeal No. ST/52528/2015-DB by Rail Land Development Authority (Petitioner) vs Delhi - II (Respondent)

Please provide a copy of the following:

1. Impugned Order no. OIO-02-GB-ST-2015 dtd. 27/03/2015
2. Appeal petition filed by Rail Land Development Authority

I am ready to pay the necessary charges for the above, if any.

The required application fee of Rs.10/- is enclosed herewith as a Demand Draft no. 182679 dtd. 28/08/2017 drawn on HDFC Bank.

Regards,



Harshad Talera  
Smart Inn,  
1226/2 Shivaji Nagar,  
Off Apte Road,  
Pune - 411004





C.P.I.O.  
P. Talera  
5/9/17

DR (CUST & ST Br)

3433/12  
5/9/17